

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 272/2000

New Delhi this the 20th day of July, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

Vidya Nand Sharma S/O U.N. Sharma
R/O F-347, Lado Sarai,
New Delhi-110030.

... Applicant

(In person)

-versus-

1. Union of India through
Secretary, Govt. of India,
Dept. of Personnel & Training,
North Block, New Delhi.
2. Medical Superintendent
Ex-Officia Chairman
Managing Committee,
Departmental Canteen,
M.A.M. College Associated Hospitals,
L.N.J.P.H., G.B. Pant, G.N.E. Centre,
New Delhi-110002.
3. Shri John B. Cook,
Dept. Canteen,
Lok Nayak Hospital,
New Delhi.
4. Shri Rathin Kr. Das,
Bearer, Deptt. Canteen,
Lok Nayak Hospital,
New Delhi-110002.
5. Smt. Kusum Sharma (Ex-Cook),
Lok Nayak Hospital, New Delhi,
R/O F-59, Lado Sarai,
New Delhi-30. ... Respondents

(By Shri Ajesh Luthra, Advocate for Respondent No.2,
Shri Raj Singh, Advocate for Respondents 3 and 4,
Respondent No.5 present in person)

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

By the present O.A., applicant who is not at all concerned, seeks to challenge an order passed by this Tribunal on 6.1.1995 in O.A. No.2816/93. By the aforesaid order, the said O.A. which was filed by applicants therein seeking to impugn their order of termination of services had been dismissed. The only

interest that the applicant can claim is that he was the appointing authority as far as applicants therein were concerned. In our judgment, merely because applicant was the appointing authority, it does not give him a right to impugn the orders of termination which apparently had been issued on the ground that they the appointments had been made by applicant in violation of the rules.

2. Present O.A., in the circumstances, is dismissed as not maintainable as also being devoid of merit. There shall, however, be no order as to costs.

(V. K. Majotra)

(V. K. Majotra)
Member (A)

(Ashok Agarwal)

(Ashok Agarwal)
Chairman

/as/